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M.A. 1062/2003 and
M.A. 92/2004 are
comprehended at present to
order dt. 23.9.03 for
consideration -
copy served.
with
CA. 122/78

12e
9/2/04

Bench

Order dated 5.2.04

In this case by order
dated 23.9.03, the respondents
were directed to complete
the selection process within
30 days from the date of
communication of the order.
Shri S.B. Tena, learned A.S.C.
appearing for the respondents
has filed a Memo of compliance
by which it is stated that
the exercise is already over
and in the selection process
one D.K. Sarangi has already
been selected. In that view
of the matter, there is nothing
surviving to record our
observation.

Learned counsel appearing
for M. No. 3 submitted that
since his client has been
serving for more than six
years; and therefore, necessary
direction be issued to respondents
for accommodating his client
against some vacant post.
The matter is left open to M. 3
to ^{exercise appropriate} ~~exercise~~ his remedy under
the relevant Service Rules.

With the above observation
and direction, this O.A. along

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OA-77/98

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

O.A. No. 128/98 and rose.
Applications filed in both
the O-As are disposal of.

Sd/- B. PANIGRAHI
VICE-CHAIRMAN

Sd/- B. N. SOM
VICE-CHAIRMAN